

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III (Special Bench)

Item No.211
CP-30(ND)/2023

IN THE MATTER OF:

M/s. Savita Rani Pahwa & Ors.

.... **APPLICANT/PETITIONER**

Vs.

Pahwa Apartment & Pvt Ltd.

.... **RESPONDENT**

SECTION

U/s 241-242

Order delivered on 06.03.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Lal Singh Thakur, Advocate

For the Respondent :

ORDER

Heard Mr. Lal Singh Thakur, Ld. Counsel appearing for the Applicant. In compliance with the order dated 08.02.2023, the Applicant has filed an affidavit alongwith documents stating that Applicant No. 1 and 2 together have more 22% of the shareholdings and therefore, the present application is maintainable.

Issue notice to the Respondents.

The Petitioner is directed to serve notice alongwith copy of petition to the Respondents and file proof of service alongwith affidavit of service within a week.

The Respondents are directed to file reply to the above petition within two weeks after receipt of notice.

List the matter on **10.04.2023**.

Sd/-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)